

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1493
ANSWERED ON:09.08.2011
SAVING-CUM-RELIEF SCHEME FOR FISHERMEN
Rajaram Shri Wakchaure Bhausahb

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether saving-cum-relief scheme for fishermen has been launched by various States including Maharashtra;
- (b) if so, the details thereof;
- (c) whether the Union Government has withdrawn the Central assistance for this scheme thereby affecting the fishermen in Maharashtra;
- (d) if so, the details thereof;
- (e) whether the Government proposes to formulate an action plan for providing equal benefits to fishermen in the States including Maharashtra; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a)& (b) Saving-cum-Relief is one of the components of Centrally Sponsored 'National Scheme of Welfare of Fishermen. As per the guidelines of the Scheme, relief is to be given to the eligible fishermen uniformly for 3 months of fishing ban period while seeking saving from them for 9 months. The fishermen contribution of `600/- per fisher is collected over a period of 9 months. Contribution of `1200/- is made by the Centre and the State and the total contribution of `1800/- is distributed to fishermen in 3 equal monthly installments. The Governmental contribution of `1200/- is shared by the Centre and the States on 50:50 basis. In the case of North-Eastern States, 75% Governmental contribution is met by the Centre whereas 100% Governmental contribution in the case of Union Territories is borne by the Centre.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) The benefits under the Scheme are applicable to all the States.